

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 221 OF 2018 &
IA NO. 1087 OF 2018 &
IA NO. 72 OF 2019

Dated: 17th January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Gujarat Urja Vikas Nigam Limited
Vs.

M/s Tarini Infrastructure Limited & Ors.

... **Appellant(s)**

... **Respondent(s)**

Counsel for the Appellant (s) : Ms. Poorva Saigal
Mr. Shubham Arya
Ms. Tanya Sareen

Counsel for the Respondent (s) : Mr. Rajiv Yadav
Mr. Tushar Srivastava
Ms. Soumya Singh for R-1

Mr. Gaurav Choudhary for R-2

Mr. Pallav Mongia
Mr. Mridul Chakravarty
Mr. S.R. Pandey for R-4/GERC

ORDER

The learned counsel, Mr. Gaurav Choudhary, accepts notice on behalf of the second Respondent and further undertakes to file his Vakalatnama in this case within one week.

The learned counsel, Ms. Poorva Saigal, appearing for the Appellant prays for two days time to file rejoinder to the reply filed by the first Respondent.

The counsel for the Appellant also prays for two weeks time to file reply to the IA No. 72 of 2019 filed by the first Respondent for direction.

The learned counsel for the first Respondent prays for two weeks time thereafter to file rejoinder to the reply to be filed by the learned counsel for the Appellant to the IA filed by the first Respondent for direction.

The learned counsel for the Respondent Nos. 2 and 4 also pray for two weeks time to file their reply to the main appeal. The learned counsel for the Appellant also prays for two weeks time thereafter to file rejoinder to the reply to be filed by the learned counsel for the Respondent Nos. 2 and 4.

Submissions of the learned counsel for the Appellant and the learned counsel for the Respondent Nos. 1, 2 and 4, as stated supra, are placed on record.

The learned counsel for the second Respondent is permitted to file his Vakalatnama in this case within one week from today in the Registry.

The learned counsel for the Appellant is permitted to file rejoinder to the reply filed by the first Respondent within two days from today.

The counsel for the Appellant is also permitted to file the reply to the IA No. 72 of 2019 filed by the first Respondent for direction by 24.01.2019, after duly serving copy to the learned counsel for the first Respondent. Thereafter, the learned counsel for the first Respondent is permitted to file rejoinder to the reply to IA No. 72 of 2019 to be filed by the learned counsel for the Appellant by 07.02.2019, after duly serving copy to the learned counsel for the Appellant.

The learned counsel for the Respondent Nos. 2 and 4 also permitted to file their reply to the main appeal by 31.01.2019, after duly serving copy to the learned counsel for the Appellant. Thereafter, the learned counsel for the Appellant is permitted to file rejoinder to the reply to be filed by the learned counsel for the Respondent Nos. 2 and 4 to the main appeal by 08.02.2019, after duly serving copy to the learned counsel for the Respondent Nos. 2 and 4.

Post the IA No. 72 of 2019 for consideration on **15.02.2019**, as agreed by the learned counsel appearing for both the parties.

(Ravindra Kumar Verma)
Technical Member
vt/pk

(Justice N.K. Patil)
Judicial Member